



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2020/ 34-36

Dated: 22/05/2020

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

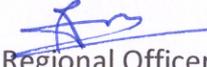
Sub: OA No. 571/2019 titled as Umed Singh Vs State of Haryana.

Ref: NGT order dated 04.12.2019.

The Hon'ble National Green Tribunal vide order dt. 04.12.19 has directed that HSPCB should look into the matter and take appropriate action in accordance with law and furnish a detailed action taken report before the Tribunal.

In view of the above, please find enclosed herewith the detailed action taken report in the matter of OA. No. 571/2019 titled as Umed Singh Vs State of Haryana. The next date of hearing is 15.06.2020.

DA/As above


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2020/

Dated:

A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2nd Floor, Defense Colony, New Delhi-110024 for information.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2020/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer
Bahadurgarh Region

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. No. 571 OF 2019

IN THE MATTER OF:-

Umed Singh

.....Applicant

Versus

State of Haryana.

.....Respondents

**REPORT ON BEHALF OF HARYANA STATE POLLUTION
CONTROL BOARD (HSPCB), IN COMPLIANCE OF ORDER
DATED 04/12/2019.**

MOST RESPECTFULLY SHOWETH:-

1. This Hon'ble Tribunal during course of hearing on 04/12/2019 considered the report filed on 03.12.2019 filed by HSPCB, Regional office, Bahadurgarh and observed that the State PCB is taking only the period from which date the scale of compensation was laid down as the period of default ignoring the earlier violations clearly erroneous and directed that let the State PCB pass further order in accordance with law, after following the necessary procedure.
2. The Haryana State Pollution Control Board has re-assessed the HSPCB Office Order in regard to policy of Environment Compensation

and issued the order vide no. HSPCB/Publicity Cell/2020/200 dated 26/02/2020 (Copy attached as **Annexure R/1**) imposing Environment Compensation of Rs. 16,78,125/-. Further the Regional Officer HSPCB Bahadurgarh has further issued vide letter no HSPCB/BDR/2020/4696-97 dated 19/03/2020 (Copy attached as **Annexure R/2**) to the owner of the RO Plant to deposit the amount.

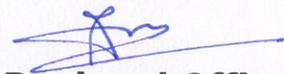
This revised Environmental compensation calculation was made from the date of purchase of the RO plant machinery i.e. 14/11/2018 (Bill attached as **Annexure R/3**) till date on which the plant was sealed by the Haryana State Pollution Control Board i.e. 12/09/2019.

3. That Environment Compensation has not been deposited by the noticee. However, necessary steps will be taken in this regard after the epidemic condition of COVID-19 is over.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

PLACE: Bahadurgarh

DATED: 22/05/2020



**Regional Officer
Haryana State Pollution Control Board
Bahadurgarh Region**



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
 Ph-2577870-73 E-mail: see2hspcb@gmail.com

Order

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions to impose the penalty on the non-complying polluting units and to levy compensation on the Principles "Polluter Pays" to recover the Environment compensation for the restoration of the Environment damages caused.

Whereas, the Hon'ble NGT in the matter of Paryavaran Surksha Samiti & Ors Vs Union of India & Parveen Kakkur & Ors Vs MOEF & Ors it was held that

"Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measure including recovery of compensation for the damage to the environment on "Polluter Pays" as well as also to direct taking of such precautionary measure as may be "

Whereas, the Regional Officer vide his letter No. HSPCB/BDR/2019/3810 dated 10.12.2019, and subsequently vide letter no. 4376, dated 19.02.2020, informed that the unit M/s Unnamed RO plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Hamayapur, Rohtak, was found illegally extracting Ground water, while it should be imposed by CGWA, but Hon'ble NGT had directed the HSPCB to impose Environmental Compensation. RO has recommended to levy Rs. 16,78,125 on the unit.

Whereas, this case was considered as a special case by the competent authority and has approved the recommendations of Regional Officer

pr M/s Unnamed RO plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Hamayapur, Rohtak is hereby directed to deposit Rs. 16,78,125/- (Rupees Sixteen Lakhs, Seventy Eight Thousand One Hundred Twenty five only) with the Haryana State Pollution Control Board as Environment compensation within 15 days in INDUSIND Bank Sector-9, Panchkula Saving Bank account No. 100053543757, IFSC Code INDB0008164, to avoid further legal action.

Dated Panchkula the,
25 February, 2020.

Sh. Ashok Kheterpal
Chairman, HSPCB

Endst. No. HSPCB/Publicity Cell/2020/200

Dated: 26/02/2020

A copy of the above is forwarded to the following for information and necessary action please

1. M/s Unnamed RO plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Hamayapur, rohtak
2. PS to Chairman HSPCB
3. PA to Member Secretary HSPCB
4. Sr. Accounts Officer, HSPCB
5. Regional Officer, Bahadurgarh, HSPCB with a request to recover the amount by filing an execution before Hon'ble NGT, if the Environment Compensation is not paid by the unit within the timeline.

[Signature]
 Sr. Environmental Engineer (HQ)
 For Chairman

Annexure - R/2

(4)

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2020/

4696-92

Dated: 19/3/20

To

M/s Unnamed R.O. Plant
(operated by Sh. Devender S/o Sh. Om Parkash)
Rohtak-Sonepat Road, Vill-Hamayupur, Distt. Rohtak

FTMS-19577
19/03/2020

Sub: Deposition of Environmental Compensation of Rs. 16,78,125/-.

Ref: Head Office Order Endst. No. HSPCB/Publicity Cell/2020/200 dated 26.02.2020.

In this connection, it is intimated that M/s Unnamed R.O. Plant (operated by Sh. Devender S/o Sh. Om Parkash) Rohtak-Sonepat Road, Vill-Hamayupur, Distt. Rohtak is hereby directed to deposit Rs.16,78,125/- (Sixteen Lacs Seventy Eight Thousand One Hundred Twenty Five Only) with the Haryana State Pollution Control Board as environmental compensation within 15 days in INDUSIND Bank, Sector-9, Panchkula Saving Bank Account No. 100053543757, IFSC Code INDB0000164 to avoid further legal action.

Treat it as Most Urgent & Time Bound.

DA/Copy of orders dt. 26.02.2020


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2020/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

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Jai Ganga mineral water



Jai Ganga mineral water

Bohar (Bawal) Rohtak, Haryana
Rohtak, Haryana-124001
Contact: 9467771400
JaiGangamineralwater@gmail.com
GSTIN: 06BWDPM13705L1Z1H
State Code: 06

Bill To:
Jitender

Shipping Address

Jitender
Humayu Pur
Rohtak, Haryana-124401

BILL DATE: 14-Nov-2018
BILL NO: 14118/0196

ITEM
3000 Lph Commercial Ro Plant

TYPE: 3000 Lph Commercial Ro Plant

RATE	DISC	QTY	AMT
265,000.00	0%	1.00	265,000.00
			23,850.00
		1.00	312,700.00

TOTAL ₹ 312,700.00
 PAID DATE 14-Nov-2018
 Amount in words ₹ THREE LAKH TWELVE THOUSAND SEVEN HUNDRED ONLY
 Amount Paid 312,700.00

For RTGS And NEFT - Ac. No. 4988002100002523 - Bank Name - Punjab National Bank - IFSC CODE - PUNB0901200

For JAI GANGA MINERAL WATER

Jitender
Proprietor